

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI.**

Index

COMPLIANCE REPORT

On Behalf of

Nagar Palika Parishad, Azamgarh -----Respondent no.3

IN

MISC. APPLICATION IN DISPOSED OF CASE NO.61/2024

IN

ORIGINAL APPLICATION NO. 42/2024

(DISTRICT : AZAMGARH)

Madasir Hasan and Others

-----Applicant

Versus

State of U.P

-----Respondents

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Dated: 13/2/2025.



[ABHISHEK KRISHNA]

Advocate

Advocate Roll: A/A-2059/2013

Counsel for Respondent No.3

Chamber- No.197, T.U. Building,

High Court, Allahabad

Mobile No.7800436099.

अधिसास अधिकारी
नगर पालिका परिषद
आजमगढ़

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI.**

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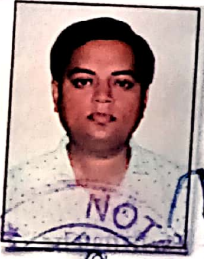
Madasir Hasan and Others

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Versus

State of U.P

-----Respondents



Affidavit of Vivek Tripathi aged about 39 years son of Vijay Mani Tripathi, Resident of 42,a Dakhi, Kolhi Bazar, Post Rajmandir Kala Kolhul Maharaganj, Uttar Pradesh PIN 273162 Religion -Hindu, Occupation: Service.

(Deponent)

I, the deponent abovenamed do hereby solemnly affirm and state on oath as under :-

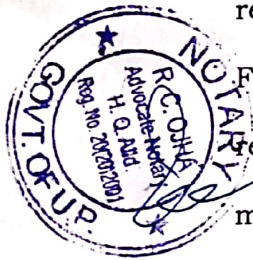
1. That the deponent is presently posted as Executive Officer, Nagar Palika Parishad, Azamgarh District Azamgarh and has been arrayed as Respondent No.3 in the array of the parties in the said Misc. Application in disposed of case No.61of 2024 in original application no.42 of 2024, and as such he is well acquainted with the facts deposed to below.
2. That it is respectfully submitted that the deponent being a responsible Government Servant has the highest regards for the

अधिकाारी
नगर पालिका परिषद
आजमगढ़

Majesty of the orders passed by this Hon'ble Court. However, if this Hon'ble Court comes to the conclusion that any action or omission on the part of the deponent is in violation of any of the orders passed by this Hon'ble Court, the deponent tenders his unconditional apology for the same and begs to be pardoned.

3. That the deponent is filing the compliance report in abidance of the order dated 28.11.2024 passed by this Hon'ble National Green Tribunal Principal bench New Delhi.

4. That in compliance to the aforesaid order 28.11.2024 the respondent no. 3 has deposited the Rs. 15 Lakhs environmental compensation on dated 03.12.2024 to U.P Pollution Control Board as imposed by the U.P Pollution Control Board upon Nagar Palika Parishad Azamgarh respondent no.3 same has been duly received by the U.P Pollution Control Board on dated 06.12.2024.



For the perusal of this Hon'ble Tribunal the payment challan receipt amounting to Rs.15 lakhs dated 03.12.2024 has being marked herewith as an **Annexure No.1** to this affidavit.

5. That it is further most respectfully submitted that the respondent no.3 vide letter dated 07.12.2024 has duly communicated to the U.P Pollution Control Board regarding the payment of the Rs. 15 Lakhs environmental compensation on dated 03.12.2024. For the perusal of this Hon'ble Tribunal the letter dated 07.12.2024 alongwith receipt has being marked herewith as an **Annexure No.2** to this affidavit.

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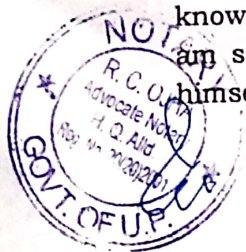
6. That in view of the above, this Hon'ble Court may kindly be pleased to accept the personal affidavit filed by deponent and same may be taken on record.

I, the deponent above named, do hereby declare that the contents of Para No. — 1, 2 and 3 — of this affidavit are true to my personal knowledge; those of paras No. — 4 and 5 — are based on records; those of paras No. — 6 — are based on legal advice, which all I believe to be true. Nothing is false and nothing material has been concealed.

So help me God.

अधिशायसी अधिकारी
नगर पायिका परिषद
आजमगढ़
(Deponent)

I, **ABHISHEK KRISHNA**, Advocate, High Court Allahabad, do hereby declare and verify that the person making this affidavit is known to me through the papers produced by him in this case and I am satisfied that he is the same person alleging to be the deponent himself.



Abhishek Krishna
[ABHISHEK KRISHNA]
Advocate
Advocate Roll: A/A-2059/2013

Solemnly affirmed before me on this 13 day Feb',

2025 at about 11:30 A.M./P.M. by the deponent, who is identified by *Vivek Singh* by the said person. I have satisfied myself by examining the deponent that he

understands the contents of this affidavit.

Ramesh Chandra Ojha
Advocate Notary
13-2-25

अधिशायसी अधिकारी
नगर पायिका परिषद
आजमगढ़

(Notary) Oath Commissioner
R. C. Ojha
Advocate Notary
Dist. Head Quarter
Allahabad



भारतीय विशिष्ट पहचान प्राधिकरण
भारत सरकार
Unique Identification Authority of India
Government of India



नामांकन क्रमांक/Enrolment No.: 1366/90153/04537

Vivek Tripathi (विवेक त्रिपाठी)

सूचना

S/O: Vijay Mani Tripathi, 42, a, dakhi, kolhi bazar,
post- rajmandir kala, Kolhui, Maharajganj,
Uttar Pradesh - 273162

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान का प्रमाण ऑनलाइन ऑथेंटिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

Date: 19/11/2016

आपका आधार क्रमांक/Your Aadhaar No.:

INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.

Signature Not Verified
Digitally signed by DS UPADH
IDENTIFICATION AUTHORITY OF INDIA 01
Date: 2016.11.19 04:27:44 IST

मेरा आधार, मेरी पहचान



1947



help@uidai.gov.in



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- आधार देश भर में मान्य है।
- आधार के लिए आपको एक ही बार नामांकन दर्ज करवाने की आवश्यकता है।
- कृपया अपना नवीनतम मोबाइल नंबर तथा ई-मेल पता दर्ज कराएं। इससे आपको विभिन्न सुविधाएं प्राप्त करने में सहायित होगी।
- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.



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भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA



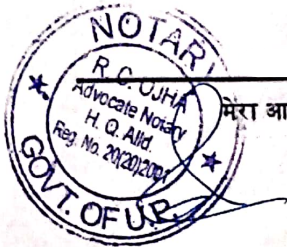
विवेक त्रिपाठी
Vivek Tripathi
जन्म तिथि/DOB: 02/07/1985
पुरुष / MALE

पता:

S/O: विजय मणि त्रिपाठी,
42, ए, डकही, कोल्ही
वाज़ार, पोस्ट- राजमंदिर
कला, कोल्हुई, महाराजगंज,
उत्तर प्रदेश - 273162

Address:

S/O: Vijay Mani Tripathi, 42, a,
dakhi, kolhi bazar, post-
rajmandir kala, Kolhui,
Maharajganj,
Uttar Pradesh - 273162



मेरा आधार, मेरी पहचान

MEERA AADHAAR, MERI PEHACHAN

अधिकांशी अधिकारी
नगर पालिका परिषद
आजमगढ़

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI.**

Annexure No. 1
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IN
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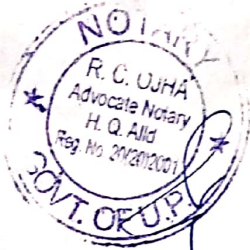
Madasir Hasan and Others

-----Applicant

State of U.P

Versus

-----Respondents



अधिशासी अधिकारी
नगर पालिका परिषद
आमगढ़



NEFT/RTGS Challan

UTTAR PRADESH POLLUTION CONTROL BOARD

Account Number : ICL41203210095269 ✓

IFSC Code : ICIC0000103 ✓

Bank Name : ICICI Bank Ltd

Branch Name : RPC Mumbai

Date : 03/12/2024

Total amount payable Rs : 1500000.00

Payment Details		Payer Details	
PGAmount	1500000.00	Reference No	eshf_674ec4ae7595f 16771733215406
Convenience Fee	0:00	SubMerchant Id	1677
GST	0.00		

Notes:

1. Please verify content of RTGS/NEFT instruction slip generated for accuracy.
2. Post taking print out of RTGS/NEFT instruction slip, visit to your bank for remitting the fund through RTGS/NEFT.
3. You may also add Account Number as payee in your Internet Banking for remitting the fund through RTGS/NEFT.
4. While making payments ensure to:
 - i. Initiate the payment well before the late-fee is applicable and/or before the last payment due date.
 - ii. Avoid any mismatch/incorrect input of an Account Number or IFSC.
 - iii. Ensure to remit funds equal to the total amount, only.
 - iv. Avoid multiple payments with the same Account Number.
5. Any of the above error will lead to a failure/delay in the settlement or refund of the funds to the Merchant Account, for which ICICI Bank will not be responsible.
6. For any refund/claim please contact your Merchant/Institute, only.



Customer Copy (To be filled by Bank official)

Transaction ID : 241203210095269

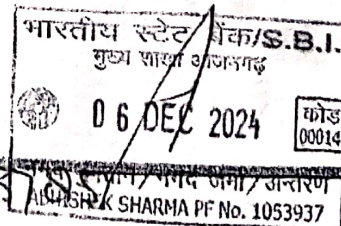
Date : 03/12/2024

Payment mode : NEFT/RTGS Challan

Amount Collected : 1500000.00

Please check the status of the payment by login to

<https://www.eazypay.icicibank.com/Transaction Status/>



UTR-NO- SBINR5202412066790

अधिकाारी
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**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI.**

Annexure No. 2
COMPLIANCE REPORT

On Behalf of

Nagar Palika Parishad, Azamgarh -----Respondent no.3

IN

MISC. APPLICATION IN DISPOSED OF CASE NO.61/2024

IN

ORIGINAL APPLICATION NO. 42/2024

(DISTRICT : AZAMGARH)

Madasir Hasan and Others

-----Applicant

Versus

State of U.P

-----Respondents



अधिशाली अधिकारी
नगर पालिका परिषद
आजमगढ़

पत्रांक:- 0254 /न0पा0प0आ0/2024-25
सेवा में,

कार्यालय नगर पालिका परिषद-आजमगढ़

दिनांक:- 07/12/2024

उत्तर प्रदेश
प्रदूषण नियंत्रण बोर्ड
विभूति खण्ड, गोमती नगर
लखनऊ।

विषय:- नगर पालिका परिषद आजमगढ़ क्षेत्रान्तर्गत मुहल्ला-जालन्धरी स्थित गड़ही में पूर्व में निस्तारित हो रहे सीवेज उत्सवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी विभाग नगर पालिका परिषद आजमगढ़ के विरुद्ध अधिरोपित आंकलित पर्यावरणीय क्षतिपूर्ति रूपया 15,00,000.00 मात्र का भुगतान के सम्बन्ध में।

महोदय,

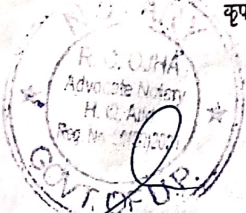
कृपया उपर्युक्त विषयक आपके कार्यालय के मुख्य पर्यावरण अधिकारी वृत्त-6 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड विभूति खण्ड गोमती नगर लखनऊ के पत्र संख्या-H18153/सी-6/सा0-861/ओए 42/2024/पुष्टि/आजम0/2024 दिनांक 03.10.2024 का सन्दर्भ ग्रहण करना चाहें। मुख्य पर्यावरण अधिकारी वृत्त-6 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड विभूति खण्ड गोमती नगर लखनऊ के उक्त पत्र द्वारा नगर पालिका परिषद आजमगढ़ क्षेत्रान्तर्गत मुहल्ला-जालन्धरी में स्थित गड़ही में निस्तारित हो रहे सीवेज उत्सवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी विभाग नगर पालिका परिषद आजमगढ़ के विरुद्ध माह जुलाई, 2024 से माह सितम्बर, 2024 तक कुल उल्लंघनकारी 03 माह हेतु रूपया 5.00 लाख प्रतिमाह की दर से आंकलित पर्यावरणीय क्षतिपूर्ति रूपया 15.00 लाख इस कार्यालय पर अधिरोपित किये जाने की संस्तुति की गयी है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-42/2024 Madasir Hasan and Ors Vs State of UP में पारित आदेश दिनांक 28.11.2024 का प्रभावी अंश निम्नवत् है:-

1. Shri Bhawar Pal Singh Jadon, Advocate has appeared on behalf of State of U.P and its Authorities and stated that substantial compliance has been made, STP has started on trial basis and for its regular functioning, some further time is required. He requested that matter may be taken in February by which time entire work will be completed. We accept the request

2. Further, on the question of deposit of Environmental Compensation of Rs. 15 lakhs as imposed by UP Pollution Control Board upon Nagar Palika Parishad vide letter dated 03.10.2024, Sri Abhishek Krishna, Advocate stated that some time may be allowed for deposit of said amount. We permit Nagar Palika Parishad, Azamgarh to make the above payment within two weeks and submit a compliance report.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-42/2024 Madasir Hasan and Ors Vs State of UP में पारित उपरोक्त आदेश दिनांक 28.11.2024 के प्रस्तर-2 में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा नगर पालिका परिषद आजमगढ़ पर पत्र संख्या-H18153/सी-6/सा0-861/ओए 42/2024/पुष्टि/आजम0/2024 दिनांक 03.10.2024 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपया 15,00,000.00 (रूपया पन्द्रह लाख मात्र) दो सप्ताह में जमा करने हेतु मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा आदेशित किया गया है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 28.11.2024 के समादर में नगर पालिका परिषद आजमगढ़ द्वारा आपके पत्र दिनांक 03.10.2024 में इंगित पेमेन्ट गेटवे- <https://erp.eshiksa.net/DirectFeesv3/UPPCB> में प्रदर्शित आई0सी0आई0सी0आई0 बैंक में भारतीय स्टेट बैंक मुख्य शाखा आजमगढ़ द्वारा दिनांक 06 दिसम्बर, 2024 को UTR No-SBINR52024120667903785 के माध्यम से आर0टी0जी0एस0 कर दिया गया है।

कृपया अवगत होने का कष्ट करें।



भतलिपि-

1- अपर जिलाधिकारी (वि0/रा0)/प्रभारी अधिकारी स्थानीय निकाय महोदय को सादर सूचनार्थ प्रेषित।

RL20279122014 Inr:823528279122014
FL AZAMGARH HD (276901)
Counter No:2,87/12/2024,14:53
To:LP P NIYANTARAN BOARD,
Pin:226010, Gostl Nagar SO
From:ED, A21
Wt:26cus, FEE=17.0
Amt:0.00, PS:26.00Tax:3.96,Ant.Paid:0.00
(Track on www.lnciapost.gov.in)
(Dial 16602666868) (Wear Masks, Stay Safe)

अधिसासी अधिकारी
नगर पालिका परिषद
आजमगढ़

(विवेक त्रिपाठी)
अधिसासी अधिकारी
नगर पालिका परिषद
आजमगढ़

अधिसासी अधिकारी
नगर पालिका परिषद
आजमगढ़